

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 2263**

**TO BE ANSWERED ON THE 20<sup>TH</sup> DECEMBER, 2022/ AGRAHAYANA 29, 1944  
(SAKA)**

**CRIME AGAINST WOMEN AND MINOR GIRLS**

**†2263. SHRI RAMSHIROMANI VERMA:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether crimes against women and minor girls have been increased in the country during each of the last three years and the current year;**
- (b) if so, the number of cases of rape/gang-rape, acid attacks, murder, harassment and molestation reported in the country during the said period, State/UT-wise;**
- (c) whether the Government has set up or proposes to set up One Stop Crisis Centre in the country to help such victims;**
- (d) if so, the details of the facilities being provided to such victims in the said centres; and**
- (e) the additional steps taken/being taken by the Government in this regard?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI AJAY KUMAR MISHRA)**

**(a) & (b) : National Crime Records Bureau (NCRB) compiles and publishes statistical data on crimes in its publication "Crime in India". The published reports are available until year 2021. The number of Cases Registered (CR) for crimes against women and girls under Indian Penal Code and Special Local Laws during years 2018 to 2021 are as follows:**

<b>Year</b>	<b>2018</b>	<b>2019</b>	<b>2020</b>	<b>2021</b>
<b>Cases Registered</b>	<b>378236</b>	<b>405326</b>	<b>371503</b>	<b>428278</b>

**The State/UT-wise details of Cases Registered under Rape (Section 376 IPC), Assault on Women to outrage her Modesty (Section 354 IPC) & Insult to the Modesty of Women (Section 509 IPC) for the years 2018-2021 are at Annexure-I. Cases Registered under Acid Attack (Section 326A IPC), Gang Rape (Section 376D IPC) & Murder of women including girls during 2018-2021 are at Annexure-II.**

**(c) to (e) : As per available information, the Ministry of Women & Child Development has set up 730 One Stop Centres in the country. These centres provide integrated support and assistance to women affected by violence and in distress, under one roof and provide an integrated range of services including medical aid, legal aid, temporary shelter, police assistance, psycho-social counseling. Further, the Government of India has taken a number of initiatives for safety of women across the country, as below:**

**i. The Criminal Law (Amendment), Act 2013 was enacted for effective deterrence against sexual offences. Further, the Criminal Law (Amendment) Act, 2018 was enacted to prescribe even more stringent penal provisions including death penalty for rape of girls below the age of 12 years. The Act also inter-alia mandates completion of investigation and filing of chargesheet in rape cases in 2 months and trials to be completed in 2 months.**

**ii. Emergency Response Support System provides a pan-India, single internationally recognized number (112) based system for all emergencies, with computer aided dispatch of field resources to the location of distress.**

**iii. Using technology to aid smart policing and safety management, Safe City Projects have been sanctioned in first Phase in 8 cities (Ahmedabad, Bengaluru, Chennai, Delhi, Hyderabad, Kolkata, Lucknow and Mumbai).**

**iv. The Ministry of Home Affairs (MHA) has launched a cyber-crime reporting portal on 20th September, 2018 for citizens to report obscene content.**

**v. MHA has launched the “National Database on Sexual Offenders” (NDSO) on 20th September 2018 to facilitate investigation and tracking of sexual offenders across the country by law enforcement agencies.**

**vi. MHA has launched an online analytic tool “Investigation Tracking System for Sexual Offences” for Police on 19th February 2019 to facilitate them to monitor and track time-bound investigation in sexual assault cases in accordance with Criminal Law (Amendment) Act 2018.**

**vii. In order to improve investigation, MHA has taken steps to strengthen DNA analysis units in Central and State Forensic Science Laboratories. This includes setting up of State-of-the-Art DNA Analysis Unit in Central Forensic Science Laboratory, Chandigarh. MHA has also sanctioned setting-up and upgrading of DNA Analysis units in State Forensic Science Laboratories after gap analysis and demand assessment.**

**viii. MHA has notified guidelines for collection of forensic evidence in sexual assault cases and the standard composition in a sexual assault evidence collection kit. To facilitate adequate capacity in manpower, training and skill building programs have been undertaken for Investigation Officers, Prosecution Officers and Medical Officers . Bureau of Police Research & Development has distributed 14,950 Sexual Assault Evidence Collection Kits to States/ UTs as orientation kit as part of training.**

**ix. MHA has also approved two projects for setting up and strengthening of Women Help Desks in Police Stations and Anti-Human Trafficking Units in all districts of the country.**

**x. In addition to the above-mentioned measures, the Ministry of Home Affairs have issued advisories from time to time with a view to help the States/UTs to deal with crimes against women, which are available at [www.mha.gov.in](http://www.mha.gov.in).**

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**ANNEXURE-I MENTIONED IN THE REPLY TO THE LOK SABHA UNSTARRED QUESTION NO. 2263 FOR REPLY ON 20<sup>TH</sup> December 2022**

**Details of Cases Registered under Rape (Section 376 IPC), Assault on Women ( 354 IPC) and Insult to the Modesty (Section 509 IPC) of women including girls during 2018-2021**

S. No.	State/UT	2018			2019			2020			2021		
		Rape	Assault on Women	Insult to the Modesty	Rape	Assault on Women	Insult to the Modesty	Rape	Assault on Women	Insult to the Modesty	Rape	Assault on Women	Insult to the Modesty
1.	Andhra Pradesh	971	4445	1802	1086	4444	1892	1095	4886	2342	1188	5108	2370
2.	Arunachal Pradesh	67	103	12	63	80	6	60	73	3	83	74	10
3.	Assam	1648	4180	171	1773	4619	385	1657	4642	90	1733	4499	184
4.	Bihar	651	262	30	730	312	11	806	584	6	786	387	1
5.	Chhattisgrah	2091	1854	184	1036	1316	232	1210	1461	279	1093	1248	238
6.	Goa	61	125	26	72	119	37	60	67	35	72	74	20
7.	Gujarat	553	1208	12	528	1048	16	486	846	17	589	660	7
8.	Haryana	1296	2671	192	1480	2581	173	1373	2339	183	1716	2882	290
9.	Himachal Pradesh	344	513	78	359	498	72	331	538	88	358	487	94
10.	Jharkhand	1090	1378	37	1416	1646	7	1321	1358	6	1425	1335	6
11.	Karnataka	492	5204	138	505	4937	107	504	4751	70	555	5105	71
12.	Kerala	1945	4544	461	2023	4507	435	637	3890	442	771	4059	504
13.	Madhya Pradesh	5433	8790	270	2485	5585	174	2339	5378	200	2947	5760	250
14.	Maharashtra	2142	10835	1074	2299	10472	1074	2061	9965	969	2468	10568	1038
15.	Manipur	52	56	8	36	59	7	32	61	8	26	92	16
16.	Meghalaya	87	95	16	102	96	18	67	86	16	75	92	24
17.	Mizoram	50	67	1	42	35	0	33	26	3	26	31	0
18.	Nagaland	10	10	5	8	8	1	4	7	2	4	11	1
19.	Odisha	918	9973	506	1382	11308	536	1211	12605	615	1456	14853	838
20.	Punjab	831	956	19	1002	944	35	502	731	28	464	678	39
21.	Rajasthan	4335	5249	30	5997	8802	69	5310	8661	85	6337	9079	73
22.	Sikkim	16	23	5	11	21	2	12	18	0	8	17	0
23.	Tamil Nadu	331	814	14	362	803	7	389	892	31	422	1077	32
24.	Telangana	606	4567	878	873	4190	695	764	4907	565	823	4365	775
25.	Tripura	97	165	6	88	153	5	79	115	3	61	94	1
26.	Uttar Pradesh	3946	12555	17	3065	11988	42	2769	9864	28	2845	9393	27
27.	Uttarakhand	561	548	8	526	475	10	487	474	43	534	655	13
28.	West Bengal	1069	3399	391	1068	3291	389	1128	2488	446	1123	2485	424
	<b>Total State(S)</b>	<b>31693</b>	<b>84589</b>	<b>6395</b>	<b>30417</b>	<b>84337</b>	<b>6437</b>	26727	81713	6603	30016	85168	7346
29.	A & N Island	30	35	4	13	25	3	2	15	3	15	32	4
30.	Chandigarh	86	100	3	112	66	15	60	42	4	74	37	6
31.	Dadra & Nagar Haveli and Daman & Diu	10	11	3	4	8	3	7	6	3	5	7	0
32.	Delhi	1215	2705	552	1253	2355	456	997	1840	416	1250	2068	417
33.	Jammu & Kashmir	320	1597	25	223	1440	15	243	1744	35	315	1851	10
34.	Ladakh	-	-	-	-	-	-	2	4	0	2	5	1
35.	Lakshadweep	2	0	1	0	5	8	3	3	1	0	1	1
36.	Puducherry	0	60	9	10	23	0	8	25	0	2	31	3
	<b>Total UT(S)</b>	<b>1663</b>	<b>4508</b>	<b>597</b>	<b>1615</b>	<b>3922</b>	<b>500</b>	<b>1319</b>	<b>3679</b>	<b>462</b>	<b>1661</b>	<b>4032</b>	<b>442</b>
	<b>Total (All INDIA)</b>	<b>33356</b>	<b>89097</b>	<b>6992</b>	<b>32032</b>	<b>88259</b>	<b>6937</b>	<b>28046</b>	<b>85392</b>	<b>7065</b>	<b>31677</b>	<b>89200</b>	<b>7788</b>

Source: Crime in India

Note: '+' Combined data of erstwhile D&N Haveli UT and Daman & Diu for 2018 & 2019

Data of erstwhile Jammu & Kashmir State including Ladakh for 2018 & 2019

**Details of Cases Registered under Acid Attack (Section 326A IPC), Gang Rape (Section 376D IPC) and Murder of Women Including Girls During 2018-2021**

S. No.	State/UT	2018			2019			2020			2021		
		Acid Attack	Gang Rape	Murder	Acid Attack	Gang Rape	Murder	Acid Attack	Gang Rape	Murder	Acid Attack	Gang Rape	Murder
1.	Andhra Pradesh	3	12	344	3	9	355	4	17	307	2	13	329
2.	Arunachal Pradesh	0	1	12	0	4	18	0	0	13	0	1	14
3.	Assam	3	20	304	6	25	282	4	19	190	7	57	259
4.	Bihar	6	8	562	7	14	629	1	6	602	1	1	655
5.	Chhattisgarh	0	38	341	0	15	358	1	16	353	0	33	383
6.	Goa	0	3	8	0	2	8	0	0	9	0	1	11
7.	Gujarat	7	7	299	5	14	263	4	18	260	6	17	260
8.	Haryana	0	155	227	4	159	247	1	163	241	6	171	266
9.	Himachal Pradesh	0	7	30	1	4	24	0	4	32	0	3	28
10.	Jharkhand	0	50	553	0	52	406	1	54	345	0	55	383
11.	Karnataka	2	8	464	5	7	455	5	8	452	1	12	435
12.	Kerala	4	13	97	2	7	119	4	12	82	1	13	125
13.	Madhya Pradesh	5	198	588	8	162	580	5	155	664	5	145	626
14.	Maharashtra	5	90	647	6	63	653	4	58	564	3	68	634
15.	Manipur	0	0	8	0	0	14	0	1	9	0	0	6
16.	Meghalaya	0	0	9	0	5	10	2	5	9	0	2	14
17.	Mizoram	0	0	10	0	1	4	0	1	9	0	2	9
18.	Nagaland	0	0	15	0	0	11	0	0	11	0	0	8
19.	Odisha	5	14	625	3	22	634	6	15	598	3	7	604
20.	Punjab	4	21	195	5	29	204	2	35	181	3	21	175
21.	Rajasthan	1	556	313	2	902	361	2	941	334	3	1153	376
22.	Sikkim	0	1	4	0	1	3	0	0	4	0	0	4
23.	Tamil Nadu	2	7	467	4	1	503	0	2	433	1	4	452
24.	Telangana	10	21	226	0	14	270	3	10	261	1	18	264
25.	Tripura	0	2	53	1	6	56	2	2	56	0	1	48
26.	Uttar Pradesh	32	492	1232	42	301	1042	21	271	947	18	229	1012
27.	Uttarakhand	1	1	50	2	9	58	1	0	31	2	0	52
28.	West Bengal	36	55	895	36	86	929	29	73	907	30	107	812
	<b>Total State(S)</b>	<b>126</b>	<b>1780</b>	<b>8378</b>	<b>142</b>	<b>1914</b>	<b>8496</b>	<b>102</b>	<b>1886</b>	<b>7884</b>	<b>93</b>	<b>2134</b>	<b>8244</b>
29.	A & N Island	0	0	9	0	0	9	0	0	1	0	0	7
30.	Chandigarh	0	2	3	0	1	9	1	1	8	0	2	6
31.	Dadra & Nagar Haveli and Daman & Diu	0	0	1	0	0	6	0	0	1	0	0	4
32.	Delhi	5	44	117	8	47	135	2	46	81	8	64	110
33.	Jammu & Kashmir	0	0	29	0	0	20	0	0	27	1	0	27
34.	Ladakh			-			-	0	0	0	0	0	1
35.	Lakshadweep	0	0	1	0	0	0	0	0	0	0	0	1
36.	Puducherry	0	0	0	0	0	0	0	0	0	0	0	5
	<b>Total UT(S)</b>	<b>5</b>	<b>46</b>	<b>160</b>	<b>8</b>	<b>48</b>	<b>179</b>	<b>3</b>	<b>47</b>	<b>118</b>	<b>9</b>	<b>66</b>	<b>161</b>
	<b>Total (All INDIA)</b>	<b>131</b>	<b>1826</b>	<b>8538</b>	<b>150</b>	<b>1962</b>	<b>8675</b>	<b>105</b>	<b>1933</b>	<b>8002</b>	<b>102</b>	<b>2200</b>	<b>8405</b>

Source: Crime in India

Note: '+' Combined data of erstwhile D&amp;N Haveli UT and Daman &amp; Diu for 2018 &amp; 2019

Data of erstwhile Jammu &amp; Kashmir State including Ladakh for 2018 &amp; 2019